

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2520
ANSWERED ON:27.08.2012
BRICK KILN WORKERS
Singh Shri Ijyaraj ;Singh Shri Ratan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether any separate law exists for the welfare and social security of brick kiln workers;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken to provide provident fund, social security and medical facilities to the above workers?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to(c): There is no separate law exclusively for brick kiln workers. However, various labour laws are directly or indirectly applicable to these workers. With a view to providing social security to unorganised workers, including brick kiln workers, the Government has enacted the Unorganised Workers Social Security Act, 2008.

The Central Advisory Committee constituted under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 has expressed the view that brick kiln workers and the workers engaged in stone breaking, brick making from fly ash, cement and other materials should be considered as construction workers for the purpose of extending benefits of welfare schemes under the Act. The view of the Central Advisory Committee has been brought to the notice of all states/UT Governments.

Brick industry has been notified as Scheduled Industry for the purpose of coverage under the Employees Provident Fund & Miscellaneous Provisions Act, 1952. As such, the workers of covered establishments engaged in brick industry are enrolled as members of the Fund and get benefits under the schemes framed under the Act.